

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4500/2020

(Arising out of impugned final judgment and order dated 06-03-2020 in HCWP No. 1045/2019 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

AMIT JANI

Respondent(s)

Date : 23-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. Pradeep Misra, AOR

Mr. Suraj Singh, Adv.

Mr. Abhitosh Pratap Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Despite service, respondent has not chosen to appear.

Issue fresh notice, returnable on 25.03.2021.

Dasti, in addition, is permitted.

Notice to indicate that the matter will be finally disposed of on the returnable date mentioned in the notice.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)